

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 352/TT/2020

Date: 14.6.2021

To,

Shri S.S. Raju,
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 tariff block for assets under "Inter-Regional System Strengthening Scheme in WR and NR (Part-B)" in Northern and Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit Forms- 5, 12A & 13 for 2014-19 period in respect of all assets;
- b) Submit detailed IDC discharge statement in excel format in respect of the assets in the instant petition with amount of drawal, rate of interest, interest against each drawal, date of drawal, interest payment date up to COD and interest payment date after COD;
- c) Supporting documents indicating rate of interest on ADB loans;
- d) Submit Copy of Investment Approval;

- e) With regard to additional capitalization in 2014-19 period, submit the following:-
- I. Whether additional capitalization claimed is within the cut-off date or beyond the cut-off date and is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 period	2014-19 period	2014-19 Period			

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

III. Justifications for Additional Capitalization claimed in 2019-24 period.

- f) Clarify whether the entire scope of work defined under “Inter-Regional System Strengthening Scheme in WR and NR (Part-B)” in Northern and Western Region has been completed and is covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be given.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Rajendra Kumar Tewari)
Bench Officer